

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 746 of 2019

IN THE MATTER OF:

M/s. Spicejet Ltd.

...Appellant

Vs.

**M/s. Affordable Infrastructure and Housing
Projects Pvt. Ltd.**

...Respondent

**Present: For Appellants: - Mr. Varun K Chopra and Mr. Gurtejpal
Singh, Advocates.**

**For Respondents: - Mr. Angad Sandhu, Mr. Karen Valecha
and Mr. Himesh Thakur, Advocates.**

O R D E R

24.07.2019— Learned counsel for the Appellant submits that if the Appellant is not treated as 'Operational Creditor' of the 'Corporate Debtor' then it should be treated as 'Financial Creditor'.

Learned counsel for the Appellant intends to address this Appellate Tribunal on the issue as to whether it comes within the meaning of 'Operational Creditor' or 'Financial Creditor' or none of them but a Creditor only.

Mr. Angad Sandhu, Advocate appeared on behalf of the 'Corporate Debtor'. The office is directed to reflect the name of the counsel in the cause list on the next date and other records. He may file Vakalatnama on the next date.

Contd/-.....

Post the case 'for admission (fresh case)' on 30th July, 2019.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice A.I.S. Cheema)
Member(Judicial)

(Kanthi Narahari)
Member(Technical)

Ar/g